

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(16)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/645/(IB)/CB/2017
NAME OF THE PETITIONER(S) : TVS DYNAMIC GLOBAL SERVICES LTD
NAME OF THE RESPONDENT(S) : E L FORGE LTD
UNDER SECTION : 9 RULE 6

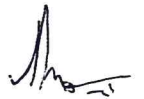
S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

A. Sella Visalanhi
For Anirudh Krishnan

Counsel for Petitioner A. Sella Visalanhi

A.R. PRADEEP
AKILA SRINIVASAN

COUNSEL FOR RESPONDENT



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CP/645/1B/CB/2017

ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor submitted that schedule for payment of the outstanding debt has been filed on 12.12.2017; copy of which is given to the other side. Counsel for the Applicant accepted the schedule of payment filed by the Corporate Debtor. In the light of the memo pertaining to the schedule of payment filed by the Corporate Debtor, the petition stands **disposed of**. The memo shall form part of the order. However, liberty is given to the Petitioner to revive the petition in the event of default, if any, committed by the Corporate Debtor in making payment as per the schedule filed.

^{sel}
MEMBER (JUDICIAL)

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